

(Shri Raj Bahadur): (a) Yes, Sir. The Indian Airlines Corporation Dakota aircraft VT-AUV, which took off from Kumbhigram (Silchar) at 12:50 hours I.S.T. on 5th May, 1957 on a scheduled freighter service to Calcutta, crashed near Rathibari Police Station in Cachar District, about 42 miles from Kumbhigram.

(b) No definite information about the cause or causes of the accident can be given till the report of the Chief Inspector of Accidents has been received.

### Calcutta-Mangalore Coastal Canal

89. { Shri Raghunath Singh:  
Shri K. G. Deshmukh:  
Shri Bishwanath Roy:

Will the Minister of Transport and Communications be pleased to state whether it is a fact that a 1500 mile long coastal canal scheme linking Calcutta with Mangalore is under examination of Government?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): The scheme to provide continuous connection between Calcutta and Mangalore by linking existing and providing new canals is under examination by the Committee on Inland Water Transport set up by the Government of India.

### रेलवे में भर्ती

९०. श्री रूप नारायण : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या रेलवे विभाग के अधिकारियों को इस प्रकार का आदेश दिया गया है कि वे चतुर्थ श्रेणी के कर्मचारियों की भर्ती के लिये रोजगार दफ्तर से नाम मांगें ;

(ख) यदि हाँ, तो उत्तर रेलवे के अधिकारी इस आदेश का पालन क्यों नहीं करते; और

(ग) १९५२ से १९५२ तक उत्तर तथा पूर्वोत्तर रेलवे में चतुर्थ श्रेणी के कितने कर्मचारी भर्ती किये गये और उम्र में अनुसूचित जाति के कितने लोग थे ?

रेलवे उपमंत्री (श्री शाहनवाज खाँ) :

(क) और (ख) वर्तमान नियमों के अनुसार रेल प्रशासन चौथे दर्जे की खाली जगहों का ब्यौरा सम्बन्धित रोजगार दफ्तर (

) को भेजते हैं। रोजगार दफ्तर में जो उम्मीदवार भेजे जाते हैं उन के साथ-साथ बाहर से भर्ती देने वाले उम्मीदवारों पर भी विचार किया जाता है।

(ग) एक बयान साथ साथ पटल पर रखा है

[बैलिये परिशिष्ट २, अनुबंध संख्या ५२]

### PAPERS LAID ON THE TABLE NOTIFICATIONS UNDER THE ALL INDIA SERVICES ACT, 1951.

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table a copy of each of the following Notifications, under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (1) Notification No. S.R.O. 2735, dated the 24th November, 1956, making certain amendment to Schedule III-C to the Indian Police Service (Pay) Rules, 1954.
- (2) Notification No. S.R.O. 275, dated the 26th January, 1957, making certain amendment to the All India Services (Provident Fund) Rules, 1955.
- (3) Notification No. S.R.O. 348, dated the 2nd February, 1957, making certain amendments to the All India Services (Leave) Rules, 1955.
- (4) Notification No. S.R.O. 539, dated the 23rd February, 1957, making certain amendment to Schedule III-B to the Indian

[Shri Datar.]

Police Service (Pay) Rules, 1954.

- (5) Notification No. S.R.O. 855, dated the 23rd March, 1957, making certain amendments to the All India Services (Provident Fund) Rules, 1955.
- (6) Notification No. S.R.O. 856, dated the 23rd March, 1957, making certain amendment to the All India Services (Conduct) Rules, 1954.
- (7) Notification No. S.R.O. 1152, dated the 13th April, 1957, making certain amendment to Schedule III-C to the Indian Police (Pay) Rules, 1954.
- (8) Notification No. S.R.O. 1370, dated the 4th May, 1957, making certain amendment to the Indian Administrative Service (Recruitment) Rules, 1954.
- (9) Notification No. S.R.O. 1371, dated 4th May, 1957, making certain amendment to the Indian Police Service (Recruitment) Rules, 1954.
- (10) Notification No. S.R.O. 1372, dated the 4th May, 1957, making certain amendments to the All India Services (Conduct) Rules, 1954.

(Placed in Library See No. S-46/57).

#### AMENDMENTS TO CENTRAL EXCISES RULES 1954.

**The Minister of Finance (Shri T. T. Krishnamachari):** I beg to lay on the Table, under section 38 of the Central Excises and Salt Act, 1944, a copy of each of the following Notifications making certain further amendments to the Central Excise Rules, 1944:—

- (1) Notification No. S.R.O. 1040-A, dated the 6th April, 1957.
  - (2) Notification No. S.R.O. 1040-B, dated the 8th April, 1957.
- (Placed in Library. See No. S-47/57).

#### MESSAGE FROM THE PRESIDENT

**Mr. Speaker:** I have received the following message from the President:—

"I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address I delivered to both the Houses of Parliament assembled together on the 13th May, 1957."

#### STATEMENT RE. FINANCE (NO. 2) BILL

**The Minister of Finance (Shri T. T. Krishnamachari):** In the Finance (No. 2) Bill, 1957, introduced by me on the 15th May, 1957, certain increases were proposed on the Customs duty on newsprint and Customs and Excise duties on Kerosene. According to the declaration made under the provisions of the Provisional Collection of Taxes Act, 1931, these duties came into force with immediate effect.

In the case of the Customs duty on newsprint as contained in the Finance Bill which has the effect of raising the duty this was an error. In the final compilation of the Customs duties and their incorporation in the Finance Bill, the error seems to have arisen from the fact of my having stated expressly that Customs duty on newsprint should not be raised but the emphasis seems to have been lost. I have rectified this error by a notification issued under Section 23 of the Sea Customs Act on the 18th May, 1957.

In the case of the Excise duty on Kerosene, as the House will be aware, the duty was raised from 18.75 nP per Imperial Gallon to 20 nP per Imperial Gallon. The effect of this fractional increase should not have gone towards increase in the retail selling price of kerosene as this additional duty adds about one-fifth of a nP or thereabouts to a bottle of kerosene oil. However, the prices seem to have been raised and what